

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).23745/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRLA No.2868/1983 passed by the High Court Of Judicature At Allahabad)

MUSHIR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.135975/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.135974/2021-EXEMPTION FROM FILING O.T. and IA No.135970/2021-SUSPENSION OF SENTENCE and IA No.135973/2021-EXEMPTION FROM CUSTODY CERTIFICATE)

Date : 29-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Salman Khurshid, Sr.Adv.
Mr. Aadil Singh Boparai, Adv.
Ms. Gargi Srivastava, Adv.
Mr. Arpit Shukla, AOR
Mr. Tushar Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Salman Khurshid, learned senior counsel
appearing for the petitioner submits that the petitioner
has surrendered.

Issue notice on the application for bail as
well as on the Special Leave Petition.

Tag with SLP(Cr1.) Dy.No.14095 of 2021.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master